

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2418 of 2019

Saraswati Devi ... Petitioner
Vs.
The State of Jharkhand & Ors. ... Respondents

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)**

For the Petitioner : Mr. Mahesh Tewary, Advocate
For the Respondents : Mr. Rishu Ranjan, AC to SC-III

04/ 07.09.2021 Vide order dated 23.06.2021, the petitioner was directed to file amended writ petition incorporating the prayers made in I.A No.1905 of 2021, but the same has not been filed as yet.

Today, when the case is called out, learned counsel for the petitioner, Mr. Mahesh Tewary seeks sometime to comply the order dated 23.06.2021.

Prayer is allowed.

Put up this case after four weeks for filing amended writ petition.

(Dr. S.N. Pathak, J.)

punit/-